

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10251/2019
[Arising out of impugned final judgment and order dated 09-04-2019
in A482 No. 6543/2003 passed by the High Court of Judicature at
Allahabad]

URMILA DEVI & ORS.

Petitioner(s)

VERSUS

BALRAM & ANR.

Respondent(s)

Date : 21-07-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Tripuraj Ray, Adv.
Mr. Anirudh Ray, Adv.
Mr. Vinayak Mohan, Adv.
Mr. Arjev Jain, Adv.
Mr. E. C. Vidya Sagar, AOR

For Respondent(s) Mr. D. P. Singh Yadav, Adv.
Ms. Aneeta Yadav, Adv.
Ms. Aakanksha Tiwari, Adv.
Ms. Nazish Fatima, Adv.
Mr. Shiv Sagar Tiwari, AOR

Mr. Bhakti Vardhan Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioners and
learned counsel for the first respondent.

Orders reserved.

Three days' time is granted to learned counsel for
the respective parties to file their written submissions.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)